

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 20961 of 2016

(Arising out of Orders-in-Appeal No. 20-22/2016-CE dated 18/03/2016 passed by the
Commissioner of Central Excise (Appeals-I), Bangalore)

V3 Engineers Pvt. Ltd.

Sy. No. 6/1, 6/2, 6/5, 7/1, Deganahalli,
Near Budhihal Village, Nelamangala Taluk,
Bangalore – 562 123

....Appellant

VERSUS

C.C.E.-Bangalore-III

P.B. No. 5400, Queens Road
Central Revenue Building
Bangalore - 560 001

....Respondent

Appearance:

Mr. Cheriyan Punnoose, Advocate for the Appellant
Mr. H. Jayathirtha, AR for the Respondent

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Date of Hearing: 22.08.2023
Date of Decision: 30.11.2023

The appeal abates as per Rule 22 of CESTAT (Procedure) Rules, 1982.
For order, see order of date in Excise Appeal No. 3610 of 2012.

(D. M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)